

Bengal, work on which is progressing.

Transfers and Promotions in Horticulture Directorate of CPWD

4625. SHRI DOONGAR SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there are time promotions in Civil and Electrical branches of C.P.W.D. for direct recruits from U.P.S.C., but it is not so in Horticulture branch thereof, if so, the reasons for this discrimination;

(b) whether there is no fixed policy about transfers in Horticulture Directorate in C.P.W.D., while it is so in Civil and Electrical branches, thereof if so, the reasons therefor;

(c) whether the Departmental Promotion Committee has not been sitting for the last 10 years for the promotions of the posts of Dy. Directors in Horticulture Department of C.P.W.D. with the result that the promotions are being done on ad-hoc basis only, and if so the reasons therefor; and

(d) how many Scheduled Caste and Scheduled Tribes persons have been promoted on ad-hoc basis during this period ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) No, Sir. Question of discrimination does not arise.

(b) No, Sir.

(c) Yes, Sir. After the C.P.W.D. Horticulture Directorate (Class I & II posts) Recruitment Rules, 1978 were notified, no post of Deputy Director (Horticulture) fell vacant till 1979 and thus the question of holding a meeting of the Departmental Promotion Committee till the period did not arise. In accordance with these rules, promotion to the post of Deputy Director of Horticulture is to be made by selection from the grade of Assistant Director of Horticulture having a degree in Agriculture or Botany with Horticulture as a special subject with seven years service in the grade rendered after appointment thereto on a regular basis. As most of the Assistant Directors working in the Directorate of Horticulture do not possess the qualification of "Horticulture" as a special subject, they are

ineligible for promotion on a regular basis to the post of Deputy Director. Therefore, in order to man the vacant posts of Deputy Director, Assistant Directors were promoted on ad-hoc basis.

(d) One,

Discontentment in ICAR Scientists

4627. SHRI INDRAJIT GUPTA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government's attention has been drawn to a news item appearing in Indian Express issue of 25 July, 1983 about ICAR Horticulture Institute in Bangalore and harassment of Scientists;

(b) had scientists at ICAR National Institutes in Karnal for dairy and at Izatnagar for veterinary in meeting convened by ICAR Director General during his visit complained about similar harassments etc.;

(c) are Government also aware of discontents of agricultural scientists also at Sheep and Goat Institutes as was reported in Surya; and

(d) have Government instituted or do propose to institute an enquiry by a high powered judicial/parliamentary committee in the deterioration in morale of ICAR scientists since 1979, identify causes and recommend corrective steps if so, when and if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir. The attention of Government has been drawn to the news item alleging harassment of scientists working in the Indian Institute of Horticultural Research, Bangalore.

(b) No, Sir. The Director General, ICAR met staff members to discuss matters of common interest including some general problems relating to personnel and financial management, administration and implementation of scientific programmes. No reference regarding harassment of any staff members by the Institute management was made in the said meeting.

(c) The date of issue of "Surya" containing the report has not been indicated. However, no such insistence of harassment of scientists of Sheep & Goat Institutes has come to the notice of Government.

(d) In view of the facts brought out in the replies to parts (a), (b) & (c) of the Question the question of instituting an enquiry by a high powered judicial/parliamentary committee does not arise.

Irregularities in C.P.W.D. and L & D.O. and D.D.A.

4629. SHRI BABURAO PARAN-
JPE :
SHRI RAM VILAS
PASWAN :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the steps taken to remove reported corruption and increase efficiency of organisations like CPWD, Land Developments Office and Delhi Development Authority ; and

(b) how many employees of these bodies have been suspended for dereliction of duty or corruption and how many have been reinstated after retirement during last one year ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a)—(i) *L & DO*—A post of Public Relations Officer has been created for looking into the grievances of the public. Steps have been taken to see that cases of sale permission etc. are disposed of within a time bound programme. The formula regarding calculation of damages etc. has been simplified to avoid delay in finalisation of cases. Complaint boxes have been kept in Nirman Bhavan. Land Development Officer also personally hears the complaints from public.

(ii) *CPWD*—The Vigilance Wing of the CPWD headed by a Chief Engineer undertakes routine and surprise inspections all over the country. This Wing also requires into complaints received from various sources including CPI, CFC etc. After proper investigation, necessary action is taken in these cases. The Quality Control Wing of the CPWD set up recently also under-

takes inspections. This Unit headed by Chief Engineer undertakes regular inspections of all works costing more than Rs. 22.5 lakhs. In addition, the Chief Technical Examiners attached to the Central Vigilance Commission also inspect works whenever warranted.

(iii) *DDA*—Information is being collected and will be laid on the Table of the House.

(b) (i) *L & DO*—Two persons were suspended between August, 1982 and July, 1983. One person has been reinstated after awarding a punishment. In addition, one official who was compulsorily retired in 1976 has been reinstated on the orders of the Hon'ble High Court, Delhi.

(ii) *CPWD*—Six employees of CPWD have been suspended out of which four have been reinstated during the period August, 1982 to July, 1983. Suspension order of one person has been revoked during this period after retirement.

(iii) *DDA*—Information is being collected and will be laid on the Table of the House.

**दिल्ली में होटलों और गेस्ट हाउसों का
अनधिकृत निर्माण**

4630. श्री राम लाल राही : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में होटलों और गेस्ट हाउसों का अनधिकृत निर्माण किया जाना जारी है;

(ख) यदि हां, तो इस प्रकार के अनधिकृत निर्माण कार्यों की रोकथाम के लिए सरकार क्या कदम उठा रही है; और

(ग) अब तक इस प्रकार के कितने अनधिकृत निर्माणों को गिराया गया और तत्सम्बन्धी ब्योरा क्या है ?